

Members of some of the Oil Selection Boards was terminated by the Government during the last three years as per details given below owing to their unsatisfactory performance :

1. Bihar	-	March, 1994
2. Haryana	-	March, 1994
3. Karnataka	-	March, 1994
4. Maharashtra, Goa, Daman & Diu	-	March, 1994
5. Punjab	-	March, 1994
6. Uttar Pradesh	-	March, 1994
7. Kerala & Lakshadweep	-	March, 1994 and August, 1996
8. Himachal Pradesh	-	April, 1995
9. Rajasthan	-	April, 1995
10. Tamil Nadu, Pondicherry, and Andaman & Nicobar Islands.	-	August, 1996

Infrastructure Facilities

*87. DR. M. JAGANNATH :
SHRI T. GOPAL KRISHNA :

Will the PRIME MINISTER be pleased to state :

(a) whether shortage of infrastructure facilities and fuel have threatened to derail power projects;

(b) if so, the details thereof;

(c) the present position of proposed foreign aided power projects; and

(d) the measure taken to provide adequate transport and port facilities to make MNCs plans viable?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The shortage of infrastructure facilities and fuel has not threatened to derail power projects. Government of India closely monitors the infrastructure and fuel requirement of all the private power projects and endeavours to make infrastructure and fuel available.

(c) and (d). A statement is laid on the Table of the House.

STATEMENT

Out of the proposals involving foreign investment on the MoU/Lol etc. route costing more than Rs.100 crores and on the competitive bidding route costing more than Rs.1000 crores, 16 projects proposals have received techno-economic clearance of Central

Electricity Authority (CEA). 21 have been cleared from the foreign investment angle and 3 projects have received the counter guarantee of the Government of India.

Government of India is monitoring transport arrangements for all the power projects including those put up by MNCs to ensure that the projects would get adequate transport and port facilities wherever necessary

Cryogenic Engine

*88. SHRI RAMESH CHENNITHALA : Will the PRIME MINISTER be pleased to state :

(a) whether Russia has finally refused to provide India the cryogenic engine technology;

(b) if so, details thereof; and

(c) its impact on our rocket programme?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) This has arisen due to the interpretation of Missile Technology Control Regime (MTCR) regulations with regard to the agreement entered into between India and Russia, for the technology transfer and training. The provision for technology transfer from the original 1991 agreement was deleted after renegotiation during 1993.

(c) While there may be marginal delays, it is not expected to cause any major setback to the programme. Government has approved the development of indigenous cryogenic upper stage project in 1994. With the current level of progress in this complex technology, an ambitious goal of realising the indigenous stage is set for the time frame of 1999-2000. Seven cryo stages from Russia will be available to maintain GSLV flights till our own stage is qualified.

Mass Rapid Transit System

*89. SHRI BHAKTA CHARAN DAS :
KUMARI UMA BHARATI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have taken a final decision in regard to the Mass Rapid Transit System for Delhi;

(b) if so, the details of the proposal alongwith estimated cost of the project;

(c) whether any foreign assistance has been sought for the project;

(d) if so, the details thereof; and